

(a) the action taken against companies whose chartered fishing vessels violated charter terms and conditions during 1984, 1985 and 1986 ;

(b) whether Government propose to use powers under the Foreign Exchange Regulation Act (FERA) in case of violation of charter terms by the chartered fishing companies ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Customs authorities have initiated action against such companies and issued Show Causes Notices under the Customs Act. The violations of Charter terms and conditions have been brought to the notice of the Ministry of Agriculture for penal action under Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981.

(b) and (c) The Enforcement authorities are investigating into these cases.

**Appointment of Chairman-Cum-M.D. in
N.T.C.**

4965. SHRI SARFARAZ AHMAD :
SHRI ATISH CHANDRA
SINHA :

Will the Minister of TEXTILES be pleased to state :

(a) whether it is a fact that National Textile Corporation is working without Chairman-cum-M.D. for the last so many months and the working is badly affected ;

(b) whether it is also a fact that despite the interview for selecting Chairman-cum-M.D. and the recommendations of Bureau of Public Enterprises the Ministry has not taken any decision so far ; and

(c) if so, the reasons thereof and the steps taken by Government to expedite the case?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : (a) The post of part-time Chairman fell vacant on 30th September, 1986. The former Managing Director proceeded on leave on 25th May, 1986 and his resignation was accepted with effect from 25th August, 1986. Pending appointment of MD on regular basis, Joint Secretary in the Ministry of Textiles is holding the post of Managing Director, in addition to his own duties.

(b) and (c) A decision has been taken that there will be a Chairman-cum-Managing Director to head the NTC Holding Company, instead of a part-time Chairman and full-time Managing Director. Interviews were held by the Public Enterprises Selection Board (PESB) on 9th October, 1986. The matter has been referred to PESB again for further recommendations at an early date.

**Reward to Income Tax Officers for
Outstanding Assessment work**

4966. SHRI ANAND SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the rules framed by Government for rewarding its Officers of Income Tax Department for doing outstanding assessment work has been changed with retrospective effect in respect of amnesty cases ;

(b) if so, the details thereof ;

(c) in how many Amnesty cases the tax payers offered additional income for taxation after the Officers of the Income Tax Department had made intensive and detailed enquiries and of what was the quantum of such declared income and tax paid on such income and in how many such cases the proposals for reward were submitted by the officers ; and

(d) how many above proposals for reward have been disposed of by the Competent Committee and how much reward has been sanctioned to the officials of the Income Tax Department in such cases